

**श्री जुगलसिंह माथुरजी लोखंडवाला:** सभापति महोदय, दूध में जो मिलावट हो रही है, मैं उसके बारे में सदन में बताना चाहता हूँ। आज की तारीख में भारत के अंदर करीब-करीब 1,700 करोड़ लीटर दूध हमारे यहां पर होता है। उसके अंदर आज आप देख रहे हैं - पूरे भारत के अंदर करीब-करीब 64 करोड़ लीटर दूध मिलावट का आता है। हम लोग सुबह जो दूध पीते हैं - हमारे बच्चे रोज़ दूध पीते हैं या हमारे बुजुर्ग दूध पीते हैं, उसमें कहीं न कहीं मिलावट होती रहती है। सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहूंगा कि दूध में जो मिलावट हो रही है, उसके कारण हम लोगों की रोग प्रतिरोधक क्षमता कम हो जाती है, जिसकी वजह से हम अनेक रोगों से संक्रमित हो रहे हैं। कैंसर वगैरह जैसी भयंकर बीमारियां लोगों को हो रही हैं, उन बीमारियों से भी हम लोगों को छुटकारा मिलना चाहिए, क्योंकि हम लोग हर रोज़ दूध पीते हैं। मिलावट का दूध पीने से काफी लोगों को कैंसर जैसी कई गंभीर बीमारियां हुई हैं।

महोदय, मैं आपके माध्यम से सरकार से कहना चाहूंगा कि दूध में मिलावट करने वालों को सख्त से सख्त सज़ा मिलनी चाहिए।

DR. AMEE YAJNIK (Gujarat): Sir, I associate myself with the matter raised by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

**श्री रामकुमार वर्मा (राजस्थान):** महोदय, भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

**श्रीमती सम्पतिया उइके (मध्य प्रदेश):** महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करती हूँ।

**\*Need for financial and medical aid for children suffering from spinal muscular atrophy**

MR. CHAIRMAN: Hon. Members, Shri Vivek Tankha raised a Zero Hour issue and the Finance Minister would like to respond. So, I have permitted her. ..(Interruptions).. उसी का क्लैरिफिकेशन है। She is ready. We must accept it.

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\* Shrimati Nirmala Sitharaman, Minister of Finance; and Minister of Corporate Affairs responded to the matter raised by Shri Vivek K. Tankha, Member on the 17<sup>th</sup> March, 2021.

..(Interruptions).. She did not tell me. Please. ..(Interruptions).. He was aware, but if I have not been given the information, what can I do?

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, Shri Vivek Tankha raised an important issue day before yesterday during Zero Hour regarding the children suffering from spinal muscular atrophy. The hon. Member stated that there is only one medicine to treat this disease. It costs about Rs.16 crore. This medicine is imported. He also stated that there is a tax component of Rs.7 crore on it. I would like to apprise the House that the assessment made by the hon. Member regarding the tax component may not be right. All the life-saving drugs imported for personal use are exempt from basic customs duty either unconditionally for specified medicines or subject to a certificate to be issued by the Director of Health Services or the DG of Health Services of the State Government or the District Medical Officer or the civil surgeon of the district for other life-saving medicines. The relevant customs duty notification is No.50/2017 (Serial No.607). Therefore, import of stated medicine for personal use for treatment of spinal muscular atrophy is entitled to this concession. However, such life-saving medicines attract a GST rate of 5 per cent which comes to about Rs.80 lakh in this case. GST rates are prescribed on the recommendation of the GST Council. The Council has vested power in the Union Finance Minister to grant *ad hoc* exemption on case to case basis in the circumstances of exceptional nature. In exercise of this power, *ad hoc* exemptions from the IGST have been allowed for such imports on a case to case basis where a request is received. These exemptions are subsequently placed before the GST Council. Thank you very much, Sir.

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#### **OBSERVATIONS BY THE CHAIR- *Contd.***

MR. CHAIRMAN: Hon. Members, as I could go through the notices to raise issues for which permission is given liberally, it seems that Members have run out of the issues. So they are trying to invent or search for some issues. I can only caution them and tell them that they have got every liberty to raise issues. I am here to facilitate bringing of important issues to the notice of the Government through this House. But the point is this. One, you may also get a doubt why certain Members are getting opportunity the second time. Some got permission yesterday and they have got permission today also. The reason is that as I run out of the issues, which are eligible for admission, and then there is an issue, which is really worth raising,